

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 236 of 2019

IN THE MATTER OF:

Manaco Exim Pvt. Ltd.

...Appellant

Versus

Janus International Pvt. Ltd.

...Respondent

Present :

For Appellant: Ms. Uditya Singh, Advocate

For Respondent: Mr. Vivek Raja, Advocate

O R D E R

15.07.2019 The Appellant – ‘Manaco Exim Private Limited’ (Operational Creditor) filed an application u/s 9 of the ‘Insolvency and Bankruptcy Code, 2016 (for short, ‘the **I&B Code**’) for initiation of ‘Corporate Insolvency Resolution Process’ against ‘Janus International Private Limited’ (Corporate Debtor), the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench by impugned order dated 4th December, 2018 dismissed the petition against which the present appeal has been preferred.

Notice was issued and it was submitted that parties are negotiating to settle the matter. Today, it was submitted that the parties have reached for settlement on 11th July, 2019 and further it is informed that the amount has already been paid. ‘Terms of Settlement’ for compromise between the Appellant and the Respondent has been brought to our notice. Respondent is allowed to place the same on record.

In view of the fact that the parties have settled the matter, no further order is required to pass. Parties are bound by the 'Terms of Settlement'.

The appeal stands disposed of. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Balvinder Singh]
Member (Technical)

[Kanthi Narahari]
Member (Technical)

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